SSA project period, civil works outlay shall be restricted to 33% of the project cost. This provision is applicable to all States/UTs. Under SSA, the- outlay in respect of States/UTs are approved by Project Approval Board as per approved norms on the basis of proposals received from States/UTs. Teacher salary for the teacher posts sanctioned under SSA is included in the approved outlay in respect of States/UTs. Free text books are provided to students at elementary level wherever these are not provided by the State Government and funds approved for text books under SSA are also included in the approved outlay.

(d) and (e) The Department has not received any proposal to reimburse Rs. 375 crore spent by Government of Gujarat from its own budget on civil construction for Elementary Education. SSA norms do not have any provision for such reimbursement.

Involvement of schools under RTE Act

4730. SHRI ANIL DESAI:
        SHRI SANJAY RAUT:

Will the Minster of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a)   whether it is a fact that the Government has introduced the Right to Education Act without informing stakeholders like schools about it;

(b)   whether it is a fact that schools are clueless on 25 per cent seats for the poor; and

(c)   if so, how will Government resolve this issue?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) The Right to Education Bill, 2005 was circulated to States/UTs and also posted in Ministry's website for public opinion. After extensive consultation with States/UTs and different Ministries/Departments, discussions with Group of Ministers comprising the Finance Minister, Human Resource Development Minister, Deputy Chairman, Planning Commission and Prime Minister's Economic Advisor, and also taking into account the comments of stakeholders and public opinion, the Right of Children to Free and Compulsory Education (RTE) Act, 2009 was passed by Parliament.

(b) and (c) Section 12(1)(c) provides that specified category schools and

unaided private schools shall admit in class I (or pre-primary class, as the case may be), to the extent of at least twenty-five per cent of the strength of that class, children belonging to weaker section and disadvantaged group in the neighbourhood and provide free and compulsory elementary education till its completion. The said provision applies to all private schools imparting elementary education except unaided minority schools, in view of the judgement of the Hon'ble Supreme Court dated 12th April, 2012. The Government held a consultation with School Principals and other stakeholders on 14th August, 2010 and issued a guideline on 23rd November, 2010 for implementing the provisions of section 12(1)(c) and 13 of the RTE Act. Specified category schools and private unaided schools have undertaken the process of implementing these provisions.

Closure of courses by Engineering and Management colleges

4731. SHRI SANJAY RAUT:
 SHRI ANIL DESAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that many Engineering and Management colleges have applied to AICTE for closure of their degree or diploma courses; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): (a) and (b) According to the information given by the All India Council for Technical Education (AICTE), some technical institutions have submitted applications for closure of courses due to various reasons including poor admission in these institutes. The State-wise number of such institute is as follows:-

(i) Chhattisgarh -04 (ii) Gujarat -13 , (iii) Madhya Pradesh - 05 (iv) West Bengal-02 (v) Bihar-01 (vi) Uttar Pradesh -17 (vii) Uttarakhand -01 (viii) Haryana -06 (ix) Punjab -06 (x) Rajasthan - 18 (xi) Andhra Pradesh - 56 (xii) Tamilnadu -02 (xiii) Karnataka -05 (xiv) Maharashtra -07.

Student union elections in Central Universities

4732. SHRI PRABHAT JHA:

 SHRIMATI KUSUM RAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: